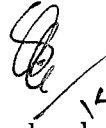


### **Guideline for E-Mail service of notice**

Following practice direction is prepared for issuance of notices through e-mail and charges thereof :-

- 1] The counsel concerned shall provide the soft-copy of the case papers (in PDF format) on C.D. in the P.F. Counter by mentioning the case number as well as e-mail address of the noticee for effecting service.
- 2] Rs.10/- shall be charged for each notice in the form of court fee.
- 3] Deputy Registrar posted in the section shall authorize for making scanned/ digital signature in the notices, which are to be sent through e-mail.

By order of Hon'ble the Chief Justice,

  
14.11.16  
(Ramashankar Prasad)  
Registrar (Judicial)